OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 23rd day of March 2001

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

I. Original Application No.284 of 2001.

J.R. Arya son of Late Shri Jokhi Ram,
Senior Telecommunication Office Assistant (Phones),
in the Office of General Manager Telecommunication/
Bharat Sanchar Nigam, Bareilly.

(Dr. HN Tripathi, Advocate)

. . . . . .Applicant

Versus

1. Union of India through Secretary Ministry
of Telecommunication/Bharat Sanchar Nigam Ltd.
Government of India, Sanchar Bhawan,
New Delhi.

2. The Chief General Manager Telecommunication/
Bharat Sanchar Nigam U.P. West Circle Dehradoon.

3. The General Manager Telecommunication/
Bharat Sanchar Nigam, Bareilly.

II. Original Application N.285 of 2001. . . .Respondents

Mangali Ram son of Shri Duli Ram,
Senior Telecommunication Office Assistant(Phones)
in the Office of General Manager Telecommunication
/Bharat Sanchar Nigam, Badaun.

(Dr.HN Tripathi, Advocate)

. . . . . Respondents

Versus

1. Union of India through Secretary Ministry of
Telecommunication/Bharat Sanchar Nigam Ltd.
Government of India, Sanchar Bhawan, New Delhi

2. The Chief General Manager, Telecommunication/
Bharat Sanchar Nigam UP. West Circle Dehradun.

3. The General Manager Telecommunication/Bharat
Sanchar Nigam, Badaun,

. . . . . .Respondents

III. Original Application No.286 of 2001.

I. Ram Bharose Lal son of Shri Sewa Ram,
Senior Telecommunication Office Assistant(Phones),
in the Office of General Manager Telecommunication/
Bharat Sanchar Nigam, Bareilly.

(Dr. HN Tripathi, Advocate)

. . . . . Applicant

Versus

1. Union of India through Secretary Ministry of
Telecommunication/Bharat Sanchar Nigam Ltd.
Government of India, Sanchar Bhawan,
New Delhi.

2. The Chief General Manager Telecommunication/
Bharat Sanchar Nigam U.P. West Circle, Dehradun.

3. The General Manager Telecommunication/Bharat
Sanchar Nigam, Bareilly.

.....:Respondents

IV. Original Application No.287 of 2001.

. Satish Chandra Saxena son of Shri Mool Shankar Saxena,
Senior Telecommunication Office Assistant (Phones) in
the Office of General Manager, Telecommunication/
Bharat Sanchar Nigam, Bareilly.

(Dr. HN Tripathi, Advocate)

, , , , , , ,Applicant

Versus

1. Union of India through Secretary Ministry of
Telecommunication/Bharat Sanchar Nigam Ltd.
Government of India, Sanchar Bhawan, New Delhi.

2. The Chief General Manager Telecommunication/
Bharat Sanchar Nigam U.P. West Circle, Dehradun.

3. The General Manager Telecommunication/Bharat
Sanchar Nigam, Bareilly.

. . . . . .Respondents

V. Original Application No.288 of 2001.

Jagdish Chandra (I), Son of Shri Ram Chandra Lal,
Senior Telecommunication Office Assistant(Phones)
in the Office of General Manager Telecommunication/
Bharat Sanchar Nigam, Badaun.

(Dr. HN Tripathi, Advocate)

. . . . . .Applicant

Versus

1. Union of India through Secretary Ministry of
Telecommunication/Bharat Sanchar Nigam Ltd.,
Government of India, Sanchar Bhawan, New Delhi.

2. The Chief General Manager Telecommunication/
Bharat Sanchar Nigam, U.P. West Circle, Dehradun.

3. The General Manager Telecommunication/Bharat
Sanchar Nigam, Badaun.

. . . . . .Respondents

O R D E R

By Hon'ble Mr. Justice RRK Trivedi, V.C.

In these bunch of OAs the controvery is with regard to the application of policy/scheme of biennial cadre review introduced by the Central Government on 16-10-1990. The applicants are serving as Senior Telecommunication Office Assistants (Phones) at Bareilly and Badaun. Under the scheme mentioned above they are entitled for Grade IV in the pay scale of Rs.2000-3200/-. The grievance of the applicants is that though persons junior to them have been given benefit of pay scale mentioned above, they have been denied without there being any justifiable reason. Learned counsel for the applicant has also placed before me the judgement of this Tribunal of Calcutta Bench in OA No.1493/1999 (Annexure-A-5) and another judgement of the same Bench in OA No.313/1994 (Annexure-A-6). In the similar circumstances, relief has been granted to the applicants of the said OAs. Learned counsel for the applicant has also placed before me the copy of the representation (Annexure-A-4) by which they claimed the benefit. The representation was filed on ~~22-1-1995~~ 22-1-1999 and is still pending and has not been decided. In my opinion as the controversy has already been concluded by the various judgements of this Tribunal given by different Benches, it is not necessary to enter into the controversy again except for a direction to the respondent no.3, General Manager Telecommunication/Bharat Sanchar Nigam,Bareilly/ Badaun to consider and decide the representation of the applicant by a reasoned order within a specified time.

Circle wise order dated 12/4/2001

2. The OAs are accordingly disposed of finally with a direction to respondent no.3 to consider and decide the representation of the applicants by a reasoned order within a period of two months from the date a copy of this order is filed before him, in the light of the order passed by this Tribunal mentioned above. There shall be no order as to costs.

Vice Chairman

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